

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
COURT-II  
(through web-based video conferencing platform)**

Item 8

CP (IB) No. 112/Chd/Hry/2022

Under Section 9, IBC 2016

**In the matter of:-**

Vishnava Services Pvt. Ltd. ....Petitioner/Operational Creditor

Vs.

Rydberg Infratechnics Pvt. Ltd. ....Respondent/Corporate Debtor

**Present through Video Conferencing :**

Ms. Veenu Marwaha, Advocate for the petitioner-operational creditor.  
Ms. Aparna, proxy counsel for the respondent-corporate debtor.

Rejoinder on behalf of the applicant/operational creditor is taken on record filed vide Diary No. 01126/4 dated 26.10.2023. The counsel has also submitted that they would comply with the order of payment of cost. The same is also noted. Proxy counsel for the corporate debtor is also present. Now pleadings in this matter are complete. Therefore, the matter is now posted for arguments on 13.12.2023.

Sd/-

(Umesh Kumar Shukla)  
Member (Technical)

Sd/-

(Dr. P.S.N. Prasad)  
Member (Judicial)

November 09, 2023  
*Vriti*